

Central Administrative Tribunal Lucknow Bench Lucknow

Contempt Petition No. 15/2008
In
Original Application 486/2006
Lucknow this, the 8th day of September, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)

G.P. Viakal, aged about 60 years, s/o Late Mannu Lal, R/o 213, Manas Vihar, Jajmau, Kanpur.

Applicant

By Advocate Sri Anurag Srivastava.

Versus

1. Mrs. Pragya Richa Srivastava, Dy. Commissioner Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shahid Jeet Singh Marg, Katwaria Sarai, New Delhi.
2. Sri P.R.L. Gupta, Assistant Commissioner, Kendriya Vidyalaya Sangathan, Sector, J, Aliganj Lucknow.

Respondents

By Advocate Sri Surendran P.

Order (Oral)

By Hon'ble Ms. Sadhna Srivastava, Member (J)

The instant contempt petition has been filed alleging non-compliance of the order dated 11th January 2008 whereby, this Tribunal has directed the respondents to release retiral benefits like GPF, Gratuity, Group Insurance etc. within two months from the date of submission of technical resignation ~~of~~ ^{by} the applicant. The compliance report has been filed by the respondents giving details of the payment made to the applicant. In paragraph 5 of the compliance report, the respondents have given the details of payment of retiral benefits. No rejoinder affidavit has been filed.

2. After going through the show cause reply, we are of the view that the order passed by this Tribunal has been complied with. No case for contempt is made out. Accordingly, CCP is dismissed. Notices issued stands discharged.


(Dr. A. K. Mishra)
Member (A)


(Ms. Sadhna Srivastava)
Member (J)

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